

(c) and (d) Chowkidars engaged in the field offices of the CPWD only were brought within the purview of the Minimum Wages Act, 1948 for entitlement of extra wage of over-time as prescribed under Rule 25 of the Minimum Wages (Central) Rules, 1950. The categories of staff working in Rest Houses who do not have fixed hours were specifically excluded from the purview of these orders. As such the Office Memorandum dated 19th September, 1986 referred to in part (a) of the question does not cover the Chowkidars employed in inspection/dak bungalows. Moreover, payment of wages to Contract Labour is the responsibility of the contractors.

Encroachment by dairy owners

2435. SHRI S. S. AHLUWALIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that some dairy owners who have been allotted sites in the dairy colonies have returned to their original sites and have encroached upon the footpaths on roads, byelanes etc. in Naveen Shahdara, Delhi-32 and its adjoining colonies; and

(b) if so, what action Government contemplate to clear the footpaths and send back such dairy owners to the sites already allotted to them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) Information is being collected and will be laid on the Table of Sabha.

Encroachment by vegetable vendors in Shahdara, Delhi

2436. SHRI S. S. AHLUWALIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the vegetable vendors of Anaj Mandi Shahdara, Delhi had been allotted alternative sites in the past;

(b) whether Government are aware that they have again encroached on the Gov-

ernment land in that area; and

(c) if so, what measures Government propose to take to send them back to their allotted sites?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Policy for licensing of Sugar Units

2437. SHRI VITHALBHAI MOTI-RAM PATEL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the policy of licencing of new sugar units during the VII Five Year Plan is under Government's consideration;

(b) if so, what are the reasons for delay in finalising the sugar licencing policy;

(c) by when it is likely to be finalised; and

(d) how many applications are pending for new licences in cooperative sector, with details thereof; Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD):

(a) Yes, Sir.

(b) and (c) The Government have been considering various aspects of sugar policy including sugar licensing policy, and any long-term policy has necessarily to harmonize and secure the interests of the sugar consumers, sugarcane growers and the sugar producers. The policy options are at an advance stage of consideration and are likely to be announced soon.

(d) In the absence of an approval licensing policy, all applications received so far during the Seventh Plan, that is, from 1-10-1985 have been considered and rejected. As such no such application for grant of a licence for setting up a new sugar factory in the co-operative sector is pending in the Department of Food at present.